

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 210
IB-1929/ND/2019

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 25.02.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor

**:Mr. Abhishek Anand, Mr.
Tushar Tyagi, Advs.**

For the Respondent/ Corporate-debtor

:Mr. Trivesh Sharma, Adv.

ORDER

Learned counsel appearing for the RP submitted that ex director is in the judicial custody so he is not in a position to file the rejoinder to the reply and he seeks two weeks time. Last opportunity is given to the RP for filing rejoinder. No further adjournment will be granted. Post the matter to 26th March, 2020.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(Abni Ranjan Kumar Sinha)
Member (J)**